

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.3

Excise Appeal No. 78629 of 2018

(Arising out of Order-in-Appeal No.19-20/DGP-ST/2018-19 dated 27-04-2018 passed by Commissioner (Appeals) of CGST & Excise, Siliguri.

M/s Graphite India Ltd. (Now Carbon Everflow Ltd.)

Sagarbhangha Colony,
Durgapur, Burdwan,
West Bengal, 713211

Appellant

VERSUS

Commissioner of Central Excise, Durgapur-III

Satyajit Ray Sarani, City Centre,
Durgapur-713216

Respondent

APPEARANCE:

Shri A. Baheti, CA for the Appellant

Shri Joydeep Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE SHRI RAJU, MEMBER (TECHNICAL)

DATE OF E-HEARING : 30.07.2021

FINAL ORDER NO. 75413/2021

ORDER

The appellant has filed an application for withdrawal of their appeal as they have opted to avail the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. The Ld. Advocate appearing on behalf of the appellant points out that the appellant has submitted a copy of SVLDRS-4, which is a Discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Therefore, he prays for withdrawal of the appeal.

3. The Ld. D. R. has no objection in disposal of the appeal as withdrawn.

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4. In view of the above position, we find that since the issue has already been settled under the said Scheme, the appeal is accordingly dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Sd/-

(Raju)
Member (Technical)

Pooja